

PUBLIC NOTICE

Property being Tenament no-29/3/A, in the Scheme of Shree Gokulnagar Co.Op.Hou. Soc. Ltd land bearing City Survey no-2823, T.P.No-15, F.P. No-277, situated at Mouje-Vadaj, Ta. Sabarmati, Dist. Ahmedabad the said property belongs to Vadilal Babubhai Patel he is expired on 27-11-1993. After his death said property transfer in the name of HirabenVadilal Patel Thereafter HirabenVadilal Patel is expired on 10-06-2004 leaving behind her legal heir (1) Raxaben (2) Varhaben (3) Harshaben Release their rights in favor of (1) Mihirbhai Vadilal (2) Devanshu Vadilal. Thereafter Mihirbhai Vadilal is expired on 28-10-2024 leaving behind his legal heir (1) Kaminiben Mihirbhai (2) RahulbhaiMihirbhai (3) Saurabhbhai Mihirbhai Now (1) Devanshu Vadilal (2) Kaminiben Mihirbhai (3) Rahulbhai Mihirbhai (4) Saurabhbhai Mihirbhai became Joint owners and occupiers of the said property. If anyone other than them has any interest, right, share, ownership right, possession right, loan, burden etc. in that property, the persons having such rights should inform the address mentioned below along with the necessary documentary evidence within 10 days from the publication of this notice. After that, no objection, protest or dispute will be entertained.

Date : 31-7-2025

Daminiben J. Raval, Advocate
38/452, Shivam Appartment, NavaVadaj, Ahmedabad
Mo. 7600183288

PUBLIC NOTICE FOR TITLE CLEAR

This is hereby informed to General Public that, I have offered title clearance report for the properties mentioned below.

That, The owner of land bearing Block No: 211/A admeasuring 1665 sq. mtrs. City survey No. NA211/A of city survey ward: Bagumara (Binkheti) **AND** Block No: 211/B admeasuring 713 sq. mtrs. City survey No. NA211/B of city survey ward: Bagumara (Binkheti) of Village: Bagumara, Sub-District: Palsana, District: Surat owned by **Vishalkumar Rameshbhai Gajera and Kinjal Vishalkumar Gajera** and declared that the their original documents paiki (1) **original registered sale deed vide registration no. 862 on dated: 10/10/1982 and its original registration fee receipt AND (2) original power of attorney executed by Jayantilal Chhitabhai and Rangilbhai Chhitabhai in favour of Thakorbhai Bhulabhai Patel** are lost by owner and declaring the same they have offered said property to my client Bank, State Bank of India, Specialized Commercial Branch, Surat as security. Therefore, if any person, Bank, or Financial institute has any interest in the said property, contact at below address mentioned herein below within 7 days of publication of this notice with all relevant documents. Upon expiration of the notice period Bank will proceed further and afterwards there will be first charge of my client over the said properties and afterwards No rights/claim/Objection will be entertained.

Surat, Date : 01.08.2025

Neha H. Koradia
Advocate and Notary
Office No. 8,9,10, Haridarshan Complex, Kubernagar-1, Katargam Darwaja, Surat.
Mo. No. 99090 90222

Suman O. Rajput
Advocate
403, Shubham, Por Mohallo, Anand Hospital's Street, Nanpura, Surat

**TOYOTA FINANCIAL SERVICES INDIA LIMITED**
FINANCIAL SERVICES

Registered Office: 7th Floor, Tower C- Sattva Global City, Mysuru Road, Kengeri, Bengaluru - 560059, Karnataka, India
CIN: U74900KA2011FLC058752 | Telephone: 080 43442800
Email ID: cs@tsfin.co.in | Website: www.toyotafinance.co.in

PUBLIC NOTICE - CHANGE OF REGISTERED OFFICE ADDRESS

Notice is hereby given that the Registered Office of Toyota Financial Services India Limited, Non-Banking Financial Company (NBFC) regulated by the Reserve Bank of India, has been relocated with effect from August 01, 2025, to: **New address : 7 th Floor, Tower C- Sattva Global City, Mysuru Road, Kengeri, Bengaluru - 560059, Karnataka, India.**

All the stakeholders, customers, and correspondents are requested to take note of the change and update their records accordingly.

We thank you for your continued trust and support.

Date : August 01, 2025 For Toyota Financial Services India Limited
Place: Bengaluru Authorised Signatory

Mishtann Shoppee India Private Limited
Undergoing Corporate Insolvency Resolution Process
Corrigendum to the Form-G

With reference to the advertisement published in English Newspaper Business Standard - Ahmedabad and Gujarati Newspaper Jai Hind - Ahmedabad on 15th July, 2025 regarding the Invitation for Expression of Interest [Pursuant to Regulation 36A (1) of the Insolvency and Bankruptcy Code, 2016] of Mishtann Shoppee India Private Limited, the COC has decided to issue Corrigendum to the Form-G to extend the following dates:

S. No. of Form-G	Particulars	As per Form G Dated 15.07.2025	Extended Dates
10.	Last Date for Receipt of EOI	30.07.2025	06.08.2025
11.	Date of Issue of Provisional List	09.08.2025	16.08.2025
12.	Last Date for Objection to Provisional List	14.08.2025	21.08.2025

CA & IP Samir Ganeshbhai Marathe
Resolution Professional
Mishtann Shoppee India Pvt. Ltd. (CIRP)
IBBI Reg. No.: IBBI/IPA-001/IP-P00830/2017-18/11415
Email:cipr.msipl@gmail.comMobile: +91 98255 76522

**ZUARI INDUSTRIES LIMITED**
CIN: L65921GA1967PLC000157

Regd Off: Jai Kisan Bhawan, Zuarinagar, Goa – 403 726Corp Off: 5th Floor, Tower A, Global Business Park, Sector-26, M.G. Road, Gurugram, Haryana-122002
E-mail: ig.zgl@adventz.com, Website: www.zuariindustries.in
Tel.:+91 (124) 482 7800

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES
Notice is hereby given that pursuant to SEBI Circular No. SEBI/HO/MIRSD-D/MIRSD-PoD/P/CIR/2025/97 dated 2 July 2025, a special window has been opened from 7 July 2025 to 6 January 2026, only for re-lodgement of transfer deeds, which were originally lodged prior to the deadline of 1 April 2019 but were rejected/returned/not attended due to deficiency in the documents/process/or otherwise missed the extended timeline of 31 March 2021 for re-lodging their documents for transfer of physical shares.

Shareholders who have missed the aforesaid deadline for re-lodging their documents for transfer of physical shares are requested to contact the Company's Registrar and Share Transfer Agent (RTA), i.e., Zuari Finserv Limited, Plot no. 2, Zamrudpur Community Centre, Kailash Colony Extension, New Delhi – 110048, Tel No: +91-11-46474000, E-mail id: rta@adventz.zuarimoney.com. The shares in physical mode that are re-lodged for transfer (including those requests, if any, pending with the Company or its RTA) shall be issued only in demat mode, once all the documents are found in order and due process is followed for such transfer-cum-demat requests. The lodger must have a demat account and shall provide its Client Master List along with the transfer documents and share certificate(s) while re-lodging the documents for transfer with RTA.

Transfer requests submitted after 6 January 2026, will not be accepted by the Company/its RTA

Date: 1 August 2025
Place: Gurugram

For Zuari Industries Limited
Sd/-Yadvinder Goyal
Company Secretary

Kabilpore Town Branch, Near Gram Panchayat Office, Kabilpore Bazar, Kabilpore - 396424.
E-mail : dbkabi@bankofbaroda.com

**Bank of Baroda**

APPENDIX IV [See Rule 8(i)] POSSESSION NOTICE
Whereas, The undersigned being the authorized officer of the **BANK OF BARODA** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **02-05-2025** calling upon the Borrower/Mortgagor **Mr. Shashikant Swarup Tiwari, Co-Borrower Mr. Nimesh Narayan Tiwari and Mr. Rakesh Gaurishankar Chaube** to repay the amount mentioned in the notice being **Rs. 13,86,779.56 (Rupees Thirteen Lac Eighty Six Thousand Seven Hundred Seventy Nine and Paise Fifty Six Only) as on 02.05.2025 (inclusive of interest up to 02.05.2025) and further interest and charges and expenses** within 60 days from the date of receipt of the said notice. The Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount notice is hereby given to the Borrower/Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **30th Day of July of the year 2025.** The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda** for an amount of **Rs. 13,86,779.56 (Rupees Thirteen Lac Eighty Six Thousand Seven Hundred Seventy Nine and Paise Fifty Six Only) as on 02.05.2025 (inclusive of interest up to 02.05.2025) and further interest and other charges and expenses** thereon till full and final payment.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the immovable property
All the piece and parcel of immovable property bearing Flat No. 201 adm 97.58 sq. mtrs. (undivided land 35.68 sq. mtrs.) located on 2nd floor in "Sachi Residency Co-op. Housing Society Ltd." Vijalpore, Navsari constructed on land bearing R. S. No. 95/5/1 Paiki 1, Plot No. 64, Sub-Plot No. 33 + 34 + 35 total adm 571 sq. mtrs. belonging to Mr. Shashikant Swarup Tiwari and bounded by as follows : East : Flat No. 202, West : Sky part to adjoin property, North : Sky part to adjoin property, South : Lift and Passage after Flat No. 204.

Date : 30.07.2025 | Place : Navsari

Chief Manager & Authorised Officer,
Bank of Baroda

**Bank of Baroda**

Dumbhal Branch-Near Kiran Motors, PunaKumbharia Road Dumbhal, Surat-395010. Ph : 0261 2333577
Email: dumsur@bankofbaroda.com

Possession Notice [SECTION 13(4)](for immovable property) [Under Rule-8(1) of Security Interest (Enforcement) Rules: 2002]
Whereas, The undersigned being the authorized officer of the **Bank Of Baroda** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **27.05.2025** calling upon the borrower/mortgagor **Mr. Jagdish Jivabhai Vankar (Borrower), Mrs. Saroj Jagdishbhai Vankar (Co-Borrower) & Mr. Pratul Arvindbhai Panvala (Guarantor)** to repay the amount mentioned in the notice being **Rs.2,55,166/- (Rupees Two Lakhs Fifty Five Thousand One Hundred Sixty Six Only) plus interest and other Charges** within 60 days from the date of receipt of the said notice.

The borrower/mortgagor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub- section (4) of section 13 of Act read with rule 8 of the SecurityInterestEnforcement) Rules, 2002 on this the day of **30th day of July of the year 2025.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda** for an amount of **Rs.2,55,166/-** plus interest and other Charges.

Description of the Immovable Property
All That Piece And Parcel Of The Immovable Property Bearing Flat No. Lig- 29,/f-1301, Lig- 29, Suman Siddhi, T.p. 33 (dumbhal) F.p. 63, Surat. **Boundaries : East- Road, West-Passage & Flat No.f-1304, North- Road, South- Flat No.f-1302.**

Date : 30.07.2025 | Place : Surat

Authorized Officer, Bank Of Baroda,Dumbhal Branch, Surat.

**Indian Bank**

Surat Nana Varachha Branch, Surat No. G-5-6-7, Sarthi Complex, Hirabag Circle, Varachha Road, Surat.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas, The undersigned being the authorized officer of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **05/05/2025** calling upon the Borrower/mortgagor **Mr. Siddharth Jayantibhai Gajera (Borrower & Mortgagor) & Mr. Jayantibhai Bhikhabhai Gajera (Guarantor)** to repay the amount mentioned in the notice being **Rs.21,89,529.05 (Rupees Twenty One Lakhs Eighty Nine Thiusand Five Hundred Twenty Nine and paise Five Only) plus further interest and other charges** within 60 days from the date of receipt of the said notice.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **30th day of July of the year 2025.**

The borrower/mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank** for an amount of **Rs.22,02,254/-** plus interest & other charges.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that Piece and Parcel of the Immovable Property Bearing Plot No. 20 (After KJP Block No 216/20) admn. 63.52 Sq. Mtrs. i.e. 76.00 sq. yard together with undivided share in Road and COP admn. 40.33 Sq. Mtrs. in "HARIKRUSHNA RESIDENCY" situated on land bearing Block No. 216 adm. 8086 Sq. Mtrs. of Village- Velanja, Sub Dist- Kamrej, Dist- Surat in the name of Mr. Siddharth Jayantibhai Gajera. Boundaries are: North: Plot No. 21, East: Plot No. 15, South: Plot No. 19, West: Society Road.

Date: 30/07/2025
Place: Surat

Authorized Officer,
Indian Bank, Surat.

**The Mehvana Urban Co-op. Bank Ltd.**
(Multi State Scheduled Bank)
Head Office : Corporate Building, Highway, Mehvana-384002.
Phone No. : (02762) 257233, 257234

Ref: 53/50/15/36 **NOTICE TO GUARANTOR** Date: 16.06.2025
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
BY REGISTERED A.D./Courier
(Our earlier Demand Notice dated 19.09.2024 stands Withdrawn.)

Sharmishtha Jignesh Patel
Add-120, Mahavir Smriti Co Operative- Housing Society Ltd. Bhuyangdev Society, Sola Road, Ghatlodiya, Ahmedabad-380061.

Dear Sir, **Re: Notice under Section-13(2) of The SARFAESI Act, 2002**

- As you are aware, you have by an Agreement of Guarantee dated17.02.2023 guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to The Mehvana Urban Co-Operative Bank Ltd.by Dharmendra NarayanbhaiPatel &KapilabenNarayanbhai Patelfor aggregate credit limits of Rs.21,00,000/ (Rupees. Twenty One Lacs only) with interest thereon more particularly set out in the said Guarantee document.
- We have to inform you that the Borrower has committed defaults in payment of its liabilities and consequently, the account has been classified as non-performing asset. A Copy of the Notice dated 16.06.2025under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the Borrower is enclosed. Since the Borrower has committed defaults, in terms of the guarantee, you have become liable to pay to us the outstanding amount of loan/credit facilities aggregating Rs. 22,96,263.48(Twenty Two Lacs Ninety Six Thousands Two Hundred Sixty Three and Forty Eight paise only) as on 17.05.2025plus further interest thereon from 18.05.2025at the contractual rate with monthly rests plus penal interest with costs, charges and expenses till paymentand call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in Para-1- of the Notice dated16.06.2025. served on the Borrower (copy enclosed).
- We further wish to inform you that in regard to the personal guarantee provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the Borrower, this notice of 60 days may please be treated as notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest upto the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.
- We invite your attention to sub-section (13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in Para-1-of the Notice dated16.06.2025, served on the Borrower (copy enclosed) by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.
- We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by The Mehvana Urban Co Operative Bank Ltd is tendered by you, at any time before the date of publication of notice for public auction / inviting quotations / tender / private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.
- Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Yours faithfully,
(Suresh S. Patel)
Authorized Officer.

Encl.: Copy of Notice to the Borrower with enclosures

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Business Standard

Insight Out

**Bank of Baroda**

Zonal Stressed Asset Recovery Branch
4th Floor, Bank of Baroda Tower, Near Law Garden, Elisbridge, Ahmedabad - 380006
Ph. 079 26473154, E-mail: armahm@bankofbaroda.co.in

REDEMPTION NOTICE
Notice under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
M/s. Laxmi Cotton Industries 306, 3rd floor, Kalasagar Mall, Satadhahar Char Rasta, Ahmedabad (Gujarat)-380061
M/s. Laxmi Cotton Industries 62, Shreekrishna Centre, Mithakhali Six Road, Navrangpura, Ahmedabad (Gujarat)-380009
Mr. Bharatbhai K Thacker, (Partner / Guarantor) C-203, Shakun Residency, Near Krishna Party Plot, Vandemataram Cross Road, Gota, Ahmedabad-382481
Mr. Deepakbhai K Thacker, (Partner / Guarantor) C-203, Shakun Residency, Near Krishna Party Plot, Vandemataram Cross Road, Gota, Ahmedabad-382481
Mr. Khengarbhai K Tejpal (Guarantor) C-203, Shakun Residency, Near Krishna Party Plot, Vandemataram Cross Road, Gota, Ahmedabad-382481
Mrs. Manjulaben Majethiya (Guarantor) C-203, Shakun Residency, Near Krishna Party Plot, Vandemataram Cross Road, Gota, Ahmedabad-382481

Re: Notice under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002). - A/c M/s. Laxmi Cotton Industries

Ref:- 1. Demand Notice dated 20.04.2016 issued u/s 13 (2) of SARFAESI Act 2002.
2. Symbolic Possession Notice dated 07.07.2016 issued u/s 13 (4) of SARFAESI Act 2002.

Whereas the Authorised Officer of the **Bank of Baroda, Maskati Market Branch, Ahmedabad** being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rule 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice dated **20.04.2016** calling upon you being Borrower (s)/ Mortgagor (s)/ Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.

And whereas you have failed to repay the amount, the undersigned in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule.

Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Therefore you all are requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

Schedule of Secured Assets/Properties

Sr. No.	Description of the Movable/Immovable Properties	Date of Possession	Type of Possession (Symbolic/Physical)	Date of Publication of Possession Notice (For Immovable property only)
1	All that Piece and Parcel of Property bearing Plot No. 224, 273, 275, 26, 46, 158, 222, 223, 274, 37, 40, 44, 62, 129, 133, 135, 173, 207 & 217, Survey No. 874, 875 Paiki 1, 875 Paiki 2, "Deep Darshan Residency", Bh. Akash Infra Projects Pvt Ltd, Nr. Krushna Dham Gaushala, Harji - Jaska - Shankheshwar Road, Mouj: Harji, Dist. Patan in the name of Mr. Deepak Khengarbhai Thacker	07.07.2016	Symbolic	11.07.2016

Date: 14.07.2025
Place: Ahmedabad

Sd/- Chief Manager & Authorized Officer
Bank of Baroda, ZOSAR Branch, Ahmedabad